



IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR
BEFORE
HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE
&
HON'BLE SHRI JUSTICE VINAY SARAF
ON THE 26th OF NOVEMBER, 2025

WRIT APPEAL No. 270 of 2020

SWAMIDEEN SAKET
Versus
THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Jitendra Shrivastava - Advocate for appellant.

Shri Anubhav Jain - Government Advocate for respondents/State.

ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

I.A.No.15215 of 2025 :

By this application, appellant seeks modification of order dated 19.09.2024.

Learned counsel for appellant submits that by order dated 19.09.2024, the Disciplinary Authority was directed to take a fresh decision on the quantum of punishment in accordance with law. He submits that over one year has passed, however, no decision has been taken on the ground that no time frame was fixed by this Court.

Issue notice.

Notice is accepted by learned counsel appearing for respondents/State, who is unable to state as to whether a fresh decision has been taken by the



Competent Authority or not.

In view of the above, we direct the Competent Authority to comply with order dated 19.09.2024 within a maximum period of 4 weeks, if not already decided. In case the decision has been taken, the same shall be communicated to the appellant forthwith.

Application is disposed of in the above terms.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(VINAY SARAF)
JUDGE

m/-